

Building Department, Delhi Administration, Delhi. The remaining members can only be cleared when the Society produces the records relating to the members who are stated to have resigned or been expelled by the Society.

कुकुरवाडा का मेहसाना और उन्मा के साथ सीधा डायल सम्पर्क

5781. श्री मोतीभाई शार. चांधरी : क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) कुकुरवाडा गांव के व्यापारियों ने मांग की है कि इस गांव को इसके जिला मुख्यालय के साथ मेहसाना और उन्मा तक सीधी डायल प्रणाली से जोड़ा जाये;

(ख) यदि हां, तो उस पर सरकार क्या कार्यवाही कर रही है; और

(ग) क्या कुकुरवाडा को इन नगरों के साथ तुरन्त मिला दिया जायेगा ?

संचार मंत्रालय में राज्य मंत्री (श्री कार्तिक उरांव): (क) कुकुरवाडा को उसके जिला मुख्यालय मेहसाना तथा उन्मा के साथ सीधी डायल प्रणाली से जोड़ने के लिए कोई मांग नहीं आई है ।

(ख) प्रश्न ही नहीं उठता ।

(ग) कुकुरवाडा से मेहसाना तथा उन्मा के लिए सीधे ट्रंक सर्किट प्रदान करने के बारे में विचार किया जा रहा है ।

House/Houses sites allotted to weaker sections of society in the Country

5782. SHRI RAMJIBHAI MAVANI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of houses and house sites allotted to the weaker sections of society including landless labour, agricultural labour during the last three years in various parts of the country and particularly in Gujarat State under the Central Government schemes and 20-point Programme;

(b) the number of families which are without shelter in rural and urban areas of the country and in Gujarat;

(c) what are the schemes, rules and regulations and policy for the allotment of the same; and

(d) what restrictions and guidelines have been sent to States by the Centre in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) The number of house sites allotted upto May, 1980 throughout the country is 6,05,105 and in Gujarat 1,39,078. The number of houses constructed so far in 7 States and 4 U.Ts, from where the reports have been received, is 7,59,446 and in Gujarat 1,33,106.

(b) While data in respect of Urban Areas is not available, the number of landless workers families in rural areas of the country is estimated to be around 41,28,450 and in Gujarat around 55,000, who still need assistance for house sites and construction of huts/houses.

(c) and (d). A statement is laid on the Table of the Sabha.

Statement

There is no scheme for allotment of houses as such to weaker sections of society. There are a number of schemes under which assistance is provided for construction of houses to the weaker sections of the society. Brief details of these schemes are given below:—

(A) *Rural House Sites-cum-Hut Construction Scheme for Landless Workers:*

This scheme envisages assistance @ Rs. 750/- per family for those who have not been allotted house sites and Rs. 500/- to those who have been allotted house sites. The assistance is utilised on cost of developed house sites, approach roads, provision of building material and provision of a well for a cluster of 30 to 40 families. All the labour inputs are to be provided by the beneficiaries.

(B) Village Housing Projects Scheme:

The scheme provides for grant of loans to individuals and their cooperatives for construction and improvement of houses in villages. The assistance can also be utilised for laying streets and drains to improve environmental conditions. The loan assistance is provided at the low rate of interest repayable over a period of 20 years. The ceiling cost for a house for which loan assistance is provided is Rs. 8000/-. In case of houses costing less than Rs. 2000/-, 90 per cent loan is provided. In case of houses costing over Rs. 2000/-, 80 per cent loan is provided subject to maximum of Rs. 5000/- per house.

(C) Subsidised Housing Scheme for Plantation Workers:

Under the scheme, Central financial assistance is given to the State Governments concerned for providing assistance to the Planters to help them in discharging the statutory obligation of providing housing accommodation to their workers. The assistance is given in the shape of loan to the extent of 50 per cent of full cost of house, a subsidy of 37½ per cent and the balance of 12½ per cent has to be met by the Planters from their own resources. Co-operative societies of Plantation workers are also eligible for financial assistance to the extent of 65 per cent as loan and 25 per cent as subsidy. A ceiling cost of Rs. 5000/- has been prescribed for admissibility of Central assistance under this scheme.

(D) Integrated Subsidised Housing Scheme for Industrial Workers and Economically Weaker Sections:

Under this scheme assistance is provided for construction of houses by the State Governments and their designated agencies for industrial workers and for persons belonging to the Economically weaker sections.

(E) Assistance from Other Agencies:

The financial assistance is also provided by other agencies like the L.I.C.,

G.I.C., HUDCO, Commercial Banks etc., for construction of houses for weaker sections of the society.

As housing falls within the sphere of activities of the State Governments, there is no question of the Central Government putting any restrictions on the State Governments. The State Governments are free to formulate their own schemes according to their own priorities and requirements and finance them as they like.

Land acquired and its distribution in Dadra and Nagar Haveli

5783. SHRI UTTAMBHAI H. PATEL: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) how much land has been kept aside or acquired under the Land Development Ceiling Act in the Union Territory of Dadra and Nagar Haveli;

(b) how much land is likely to be acquired;

(c) how much land has been given out of acquired land to landless farmers and other categories of weaker sections of the society;

(d) whether it is a fact that the above act is not in operation at present there;

(e) if so, the reasons therefor; and

(f) what action has been taken or proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) to (c). A statement is laid on the Table of the Sabha.

(d) No, Sir.

(e) and (f). These questions do not arise.